

differences in perception between the State Government of Haryana and the Consortium of Japanese companies over certain issues including the prices of land. However, the matter is getting attention from both sides for a possible settlement.

Terminal Facilities At Howrah

2512. SHRI PURNA CHANDRA MALIK : Will the PRIME MINISTER be pleased to state :

(a) whether the Government are considering to expand and modernise the Terminal facilities at Howrah;

(b) whether any steps taken by the Government to accommodate more rakes;

(c) if so, the details thereof;

(d) whether the Government are considering to expand and improve the maintenance area and department at Howrah;

(e) whether there are shortage of staff; and

(f) the remedial measures taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) Yes, Sir.

(b) and (c) One additional platform at Sealdah at a cost of Rs. 1.93 crs. has been taken up and would be completed in 1996-97.

(d) and (e) Existing maintenance facilities including staff are adequate for the present workload.

(f) Does not arise.

World Bank Aid

2513. SHRI DHARMABHIKSHAM : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the World Bank is providing assistance to Andhra Pradesh in implementing health care projects;

(b) if so, the assistance received from World Bank during the last three years for Andhra Pradesh, and

(c) the hospitals involved in implementing these projects in Andhra Pradesh?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI A.R. ANTULAY) : (a) Yes, Sir.

(b) As on 31.10.1995, an amount of US \$ 1.606 million has been disbursed by the World Bank, for the Andhra Pradesh first referral Health System Project.

(c) 150 hospitals are proposed to be upgraded under this project.

AIDS Patient

2514. SHRI CHANDRESH PATEL : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) the number of AIDS patients identified in Gujarat, Delhi, Maharashtra and Uttar Pradesh during the last six months;

(b) the hospitals and dispensaries in the above states where AIDS testing facilities are available;

(c) the amount provided by the Government to the above States during the last three years; and

(d) the amount to be provided for 1996-97.

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI A.R. ANTULAY) : (a) 3 in Gujarat, 10 in Delhi, 363 in Maharashtra and no AIDS cases in Uttar Pradesh have been identified during the last six months.

(b) HIV/AIDS testing facilities are available in 1 surveillance centre. 6 Zonal Blood Testing Centres in Gujarat, 2 surveillance centres, 9 Zonal Blood Testing Centres and 2 Reference Centres in Delhi; 10 surveillance centres, 17 Zonal Blood testing Centres and 2 reference Centres in Maharashtra and 1 surveillance Centre 13 Zonal Blood Testing Centres in Uttar Pradesh.

(c) The information is as under:-

(Rs. in lakhs)

Name of the State	1992-93	1993-94	1994-95
Gujarat	63.41	85.83	129.29
Delhi	27.43	40.70	97.73
Maharashtra	146.66	219.69	292.60
Uttar Pradesh	107.74	27.59	121.00

(d) Provisional allocations under Cash Grant for 1996-97 are as follows:-

(Rs. in lakhs)

Name of the State	
Gujarat	389.00
Delhi	352.89
Maharashtra	1139.16
Uttar Pradesh	371.13

[Translation]

New Railway Lines

2515. SHRI KUNJEE LAL : Will the PRIME MINISTER be pleased to state :

(a) whether the Government have received any proposal from Rajasthan Government to lay New Railway Lines;

(b) if so, the action taken thereon;

(c) the name of the Railway projects to be taken up during the Eighth Five Year Plan in Rajasthan; and

(d) the expenditure likely to incurred on each of the project?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) No, Sir.

(b) Does not arise.

(c) and (d) A Statement is enclosed.

STATEMENT

(c) and (d) The details are given below:-

S. No.	Gauge conversion Projects Taken up in 8th Five Year Plan	Cost in crores	Remarks
1	2	3	4
1.	Phulera-Jodhpur-Lalgarh-Kolayat-Merta Road-Merta City.	300.00	Completed.
2.	Jodhpur-Jaisalmer	110.00	--do--
3.	Sawaimadhampur-Jaipur-Phulera.	133.04	--do--
4.	Rewari-Jaipur (Partly in Haryana)	113.74	--do--
5.	Phulera-Ajmer-Marwar-Mahesana-Ahmedabad.	450.00	
(i)	Phulera-Ajmer		--do--
(ii)	Ajmer-Marwar-Mahesana		To be completed in 1996-97.
6.	Makrana-Parbatsar	1.22	To be completed in 1995-96.
7.	Jodhpur-Luni-Marwar	58.00	To be completed in 1996-97 under BOLT Scheme.

1	2	3	4
8.	Agra-Bandikui (Partly in U.P.)	88.73	To be completed in 1996-97 under BOLT Scheme.
9.	Bhildi-Samdari	185.00	Work is temporarily frozen.
10.	Bhildi-Viramgan	155.66	--do--

Lok Adalats

2516. SHRI HARI KEWAL PRASAD :

SHRI PAWAN DIWAN :

Will the PRIME MINISTER be pleased to state :

(a) the number of Lok Adalats organised in the country during the last three years, State-wise and year-wise;

(b) the number of cases disposed of in these Lok Adalats during the period;

(c) whether there is any proposal to widen the jurisdiction of Lok Adalats;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ): (a) and (b) The information as to the number of Lok Adalats held and cases disposed of during the years 1992, 1993 and 1994 by 26 States/U.Ts which are organising Lok Adalats, is contained in the Statement enclosed.

(c) to (e) The Legal Services Authorities Act, 1987, which has been enforced w.e.f. 9th November, 1995 provides statutory base to the Lok Adalats. Every award of the Lok Adalats shall be deemed to be a decree of a civil court. All proceedings before a Lok Adalats shall be deemed to be judicial proceedings within the meaning of section 193, 219 and 228 of the Indian Penal code and every Lok Adalats shall be deemed to be a civil court for the purpose of section 195 and Chapter XXVI of the Code of Criminal Procedure, 1973.